

[English]

Purchase of Land by E.C.L.

6650. SHRI HARADHAN ROY: Will the Minister of COAL be pleased to state:

(a) whether the Eastern Coalfields Limited has purchased lands directly from the land owners or intermediaries after nationalisation;

(b) if so, the area of such land;

(c) whether the Governemnt of West Bengal was consulted before such purchase;

(d) if not, the reasons thereof;

(e) whether legal complications have cropped up as a result; and

(f) if so, the details thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF COAL (SHRI S.B. NYAMAGOUDA): (a) to (f). The information is being collected and will be laid on the Table of the House.

Unauthorised Possession of Land by E.C.L.

6651. SHRI HARADHAN ROY: Will the Minister of COAL be pleased to state:

(a) whether the Eastern Coalfields Limited is in unauthorised possession of land already vested to the Government of West Bengal;

(b) if so, the area of land - colliery/OCP wise;

(c) whether the State Government objected to this; and

(d) if so, the steps taken by the Eastern Coalfields Limited in this respect?

THE DEPUTY MINISTER IN THE MINISTRY OF COAL (SHRI S.B. NYAMAGOUDA): (a) No, Sir.

(b) and (c). ECL have however reported that in 13 cases, the West Bengal Government have disputed the vesting in respect of 1653.25 acres of land, as detailed below:

		<i>ACRES</i>
1.	Seebpur	447.99
2.	West Jamuria	59.65
3.	East Jamuria	159.74
4.	Jamuria 7/8 PIT	62.27
5.	Bamondiha	39.58
6.	Devolia and W Devolia	12.08
7.	Sonepur	34.50
8.	Upper Kajora	29.59